

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 22
CP. No. 71/241-242/PB/2020

IN THE MATTER OF:

Union of India, MCA

... Applicant/Petitioner

Vs

Delhi Gymkhana Club

... Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 18.07.2024

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For Respondent :

ORDER

Renotified to **25.07.2024.**

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(KAMAL SULTANPURI)
JOINT REGISTRAR